

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 2333/1992

Date of decision: 21.07.1993

Shri G.P. Meena

...Petitioner

Versus

The Chairman, Staff Selection Commission & Another ... Respondents

For the Petitioner ... Shri Madhav Panikkar, Counsel

For the Respondents ... Shri N.S. Mehta, Sr. Counsel for respondent No.1

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

It appears to us, on perusing the records, that this application has become infructuous by efflux of time. It is accordingly dismissed.

2. The interim order already passed is hereby vacated.

B. N. Dhundiyal
(B.N. DHOUNDIYAL)
MEMBER (A)
21.07.1993

S.K.
(S.K. DHAON)
VICE CHAIRMAN
21.07.1993

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